

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 19/MP/2018

Subject : Memorandum of original petition filed under Section 79 (1) (f) of the Electricity Act, 2003 (the Act) and the other applicable provisions of the Act in relation to the disputes having arisen under the Power Purchase Agreement dated April, 11, 2016 between the parties

Date of Hearing : 12.12.2018

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Talettutayi Solar Projects Four Private Limited

Respondents : Solar Energy Corporation of India and Others

Parties present : Shri Sanjay Sen, Senior Advocate, TSPFPL
Shri Puneet Singh Bindra, Advocate, TSPFPL
Ms. Radhika Dubey, Advocate, TSPFPL
Shri Shabrajit Banerji, Advocate, TSPFPL
Shri Madhavan Srivatsan, Advocate, TSPFPL
Shri M.G. Ramachandra, Advocate, SECI
Ms. Ranjitha Ramachandran, Advocate, SECI

Record of Proceeding

Learned counsel for SECI submitted that the Petitioner has filed amended Petition in which the certain new facts have been incorporated by the Petitioner. The Petitioner should file amended Petition through an IA. However, this procedure has not been followed by the Petitioner.

2. Learned senior counsel submitted that the Commission vide ROP dated 26.7.2018 had permitted the Petitioner to amend the prayer of the Petition. Accordingly, the Petitioner has amended Petition by adding prayer (gi) and in support of the prayer, paras bbb (1), bbb (2), bbb (3) , bbb (4), bbb (5) and two annexures have been added.

3. Learned counsel for SECI submitted that in Page 819, the Petitioner has added new points. In response, learned senior counsel submitted that he is not pressing the same.

4. The Commission accepted the amendment proposed by the Petitioner and directed the respondents to file replies to the amended petition by 28.12.2018 with an advance copy to the Petitioner, who may its rejoinder, if any, by 11.1.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**